



2026:AHC:7618

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 44263 of 2025

Lilla @ Ladi And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Madhava Nand Shukla, Pintu Kumar Bhartiya
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri M.N. Shukla, learned counsel for the applicants, Shri Puneet Kumar Singh, learned AGA for the State-respondent and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicants Lilla @ Ladi and Jasmair Singh @ Goldi seeking enlargement on bail in Case Crime No. 321 of 2025, under Section 8/20/60 of NDPS Act, PS Shahpur, district Muzaffar Nagar, during pendency of trial.

Learned counsel for the applicants argued that the accused have been falsely implicated in the case wherein contraband 'ganja' measuring 21.100 kgs has been recovered from the joint possession of three accused persons along with applicant, which is marginally above the commercial quantity. The applicant is languishing in jail since 23.11.2025. There is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicants, but could not dispute the aforesaid facts.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicants Lilla @ Ladi and Jasmair Singh @ Goldi involved in above mentioned case crime number be released on bail, on their executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicants will not tamper with the evidence.
2. The applicants will not indulge in any criminal activity.
3. The applicants will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicants will appear regularly on each and every date fixed by

the trial court, unless their personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

January 12, 2026
Sumaira

(Ashutosh Srivastava,J.)